

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO/688/93

T.A. NO.

DATE OF DECISION 18.7.1994

Mr. Pravin Mohanlal Parmar Petitioner

Mr. U. M. Panchal Advocate for the Petitioner (s)

Versus

Union of India & others Respondent

Mr. N. S. Shevde Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No,

Pravin Mohanlal Parmar,
Block No.4757, Room No.238,
Maninagar Railway Colony,
Maninagar,
Ahmedabad.

Applicant

Advocate Mr.U.M.Panchal

versus

1. Union of India,
notice to be served through,
The General Manager,
Western Railway Office,
Churchgate,
Bombay.
2. Divisional Railway Manager(E),
Pratapnagar,
Baroda.
3. Station Superintendent,
Kankaria,
Ahmedabad.

Respondents

Advocate Mr.N.S.Shevde

O R A L O R D E R

O.A.688/93

Date: 18.7.1994

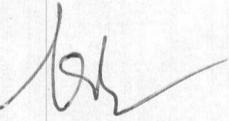
Per : Hon'ble Mr.N.B.Patel, Vice Chairman

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~~However, We find from the proceedings~~

dated 11.7.1994 that the controversy between the parties is whether the applicant had put in 586 days of work as stated by the respondents or he had put in 1231 days as contended by him. The case was adjourned and fixed today as Mr.Panchal for the applicant stated that the applicant will produce salary slips showing that he had put in 1231 days

..3..

of work. The respondents were also directed by us to produce evidence in their custody showing that the applicant had put in only 586 days of work. ~~Mr. Shevde on behalf of the respondents No. 1 to 3 is also not present.~~ In the circumstances, we find that it would be more appropriate and just to direct the applicant to make a representation for regularisation attaching ^{therewith} with their all the evidence, which he may have with him to show that he had worked for 1231 days. The applicant may make such a representation to the respondents within a period of 3 weeks from today and, if he accordingly makes a representation, the concerned respondents are directed to consider and take a decision on his representation within a period of 10 weeks from the date of receipt thereof by them and to pass appropriate orders regarding his regularisation bearing in mind the numbers of days ~~in which he had in fact worked.~~ With these observations, the O.A. stands disposed of, ~~accordingly~~. No order as to costs.


(V. Radhakrishnan)
Member (A)

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(N.B. Patel)
Vice Chairman

*ssh

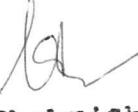
Office Report

ORDER

Date 10.10.94

Mr. Shevde to furnish copy of the M.A. to advocate Mr. Panchal. M.A. fixed for hearing on 11.10.1994.

Call on 11.10.1994.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

vtc.

11.10.94

Mr. Shevde states that he has furnished a copy of the M.A. to the Registered Clerk of advocate Mr. U.M. Panchal. Mr. Shevde further states that the matter of taking decision on the representation of the applicant is being vigorously pursued, but it would take some time, ~~but~~ certain data is to be collected from ~~sub~~ordinate offices. Mr. Shevde requests us that ~~fix~~ if reasonable extension of time is given, the direction of the Tribunal will be complied with. He seeks extension of time upto 30th November, 1994, which, according to him, is a reasonable extension of time. We allow the M.A. and extend the time to take decision on the representation upto 30.11.1994. ~~Next week~~

M.A. stands disposed of accordingly.

No costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

vtc.